

National Company Law Tribunal

Allahabad Bench

CP NO. 197/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.12.2017

NAME OF THE COMPANY: Hari Yadav & coys. vs. Prism Industrial Complex Ltd coys.
SECTION OF THE COMPANIES ACT/I & B CODE: 71 (10) of the Companies Act of 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Rahul Chaudhary	Adv	Pet.	Rahul
2.				

CP No.197/ALD/2017

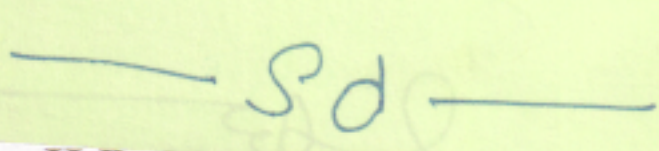
Sh. Rahul Chaudhary Advocate for the petitioner company. The present petitions are filed under Section 71(10) of the Companies Act of 2013, although filed separately, but issue involved therein are common. Hence, the same are being clubbed together for a purpose of common hearing. The Registry is further directed to make scrutiny of the same.

Meanwhile, the petitioners/applicants through their counsel are directed to issue notice on behalf of this Court to the respondent company.

The matter to be listed on 11th January, 2018.

Dated:29.12.2017

Typed by:
Md. Zaid
(Stenographer)


H.P. Chaturvedi,
Member (Judicial)